59 Written Answers

- (3) Every manufacturer of Motor Vehicle is required to submit the prototype of the vehicles manufactured for test by an agency specified by the government, and give certificate of conformity of production on the compliance of the provisions of the Rules including emission standards. The provi-vision has come into force from April 1, 1991.
- (4) The mass emission standards for vehicles have been notified under the Motor Vehicles Rules 1989. The standards for petrol driven vehicles have come into force from April 3, 1991 and the standards for diesel driven vehicles shall come into force from April 1, 1992.
- (5) Regular enforcement drive is being carried out on She roads of the capital against the vehicles which are not conforming to the prescribed standards.
- (6) Directorate of Transport, Delhi Administration has launched an awareness campaign about vehicular pollution, health hazards as well as maintenance of procedures to control vehicular pollution.
- (7) Checking facilities have been provided to assess pollution from vehicles as well as facilities for rectification by tuning of the engine.
- (8) The government has started a programme of running battery powered buses so as to minimise vehicular pollution and imrove the ambient air quality in congested areas of traffic.

वन संरक्षण अधिमियम के प्रधीम लंबित परियोजनायें

216. श्वी लक्खीराम अग्नवाल : क्या पर्यावरण अरीर वन मंत्री यह बताने की कुपा करेंगे कि :

(क) क्या यह सच है कि वन संरक्षण अधिनियम, 1980 के ग्रधीन केन्द्रीय सरकार द्वारा प्रमाण पक्ष जारी न किये जाने के कारण मध्य प्रदेश राज्य की कई परि-योजनायें लम्बित हैं ;

(ख) यदि उपर्युक्त भाग (क) का उत्तर "हां" हो तो ऐसी परियोजनाओं का ध्यौरा क्या है; ग्रौर (ग) सरकार इन लंबित परियोजनाक्यों के कार्यान्वयन हेतु स्वीक्रुति देने के लिए वन संरक्षण अधिनियम, 1980 के अधीन प्रमाण-पत्न कब तक जारी करने का विचार रखती है ?

पर्यावरण ग्रौर वन मंत्रास्य के राज्य मंत्री (श्रो कमल नाथ): (क) ग्रौर (ख) 31 जनवरी, 1992 की स्थिति के अनुसार मध्य प्रदेश सरकार से वन (संरक्षण) ग्रधिनियम के तहत स्वीक्ठति के लिए प्राप्त केवल 47 प्रस्ताव केन्द्र सरकार के पास लंबित थे। उपरोक्त प्रस्तावों में से 28 प्रस्ताव सिंचाई परियोजनाग्रों से संबंधित थे, 14 प्रस्ताय खनन से संबंधित थे, 3 प्रस्ताव पारेषण लाइन ग्रौर 2 प्रस्ताव विविध परियोजनाग्रों से संबंधित थे।

(ग) राज्य सरकार से सभी अनि-वार्य जानकारी प्राप्त हो जाने के बाद वन (संरक्षण) अधिनियम, 1980 के तहत अन्तिम निर्णय तेजी से लिया जाता है।

Felling of Forest Trees in Kerala

217. SHRI ARANGIL SREEDHA-RAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether it is a fact that selective felling of forest trees are taking place in some parts of Kerala; and

(b) if so, what steps are being taken to prevent the destruction of forest wealth?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) No, Sir.

(b) Does not arise.

Violation of Pollutions Laws

218. SHRI RAJNI RANJAN SAHU: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) what are the names of companies and industries, along with their locations which have been penalised for violation of pollution laws during the last six months; and

(b) what are the details of action taken against each of them ?